

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-107
(IB)-263(PB)/2018
New IA1990/2024

IN THE MATTER OF:

State Bank of India

.....Applicant

Vs.

M/s. Century Communication Ltd & Ors.

.....Respondent

SECTION

U/s 7 of (IBC) in Liq

Order delivered on 26.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the Liquidator : Siddharth Banthia, Advocate

ORDER

New IA-1990/2024:-

This is an application filed by the Liquidator in terms of Regulation 44 (2) of the IBBI (LP) Regulations, 2016 seeking further extension for completion of the liquidation process. Heard Ld. Counsel for the Liquidator. It was submitted that one asset of the Corporate Debtor is remains to be disposed off. However, the said asset has been attached by the authorities under the PMLA 2002 and the matter is currently pending before the Hon'ble High Court and in view of the pendency of the matter before the Hon'ble High Court, further proceeding in the liquidation process has been stayed by this Adjudicating Authority. In view of this, we grant 6 months extension w.e.f. 02.05.2024 for completion the

liquidation process in the matter. With these observations, the present IA is **disposed off.**

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**